

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO.88
TO BE ANSWERED ON FRIDAY, 2ND FEBRUARY, 2018
MAGHA 13, 1939 (SAKA)**

PROPERTIES ATTACHED BY IT DEPARTMENT

88: SHRIMATI SANTOSH AHLAWAT:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government/Income Tax (IT) Department has recently attached properties worth Rs. 6500 crore under the Prohibition of Benami Property Transactions Act;*
- (b) if so, the details thereof, State/UTwise;*
- (c) whether the Government is planning to increase the Benami Prohibition Units (BPUs) under its investigation directorates to ensure swift action in respect of Benami properties; and*
- (d) if so, the details thereof, State/ UT- wise?*

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

- (a) Due to intensive efforts undertaken by the Income-tax Department (ITD), provisional attachment in more than 900 cases has been made by December, 2017 under the Prohibition of Benami Properties Transactions Act. These include plots of land, flats, shops, jewellery, vehicles, deposits in bank accounts, fixed deposits etc. The value of properties under attachment is more than Rs. 3500 crores.
- (b) Central Board of Direct Taxes (CBDT) doesn't centrally maintain State/UT-wise details of properties attached by ITD under the Prohibition of Benami Properties Transactions Act.
- (c) and (d) At present there is no proposal to increase the number of Benami Prohibition Units (BPUs). The ITD has already set up 24 dedicated BPUs across India for taking effective action under the Prohibition of Benami Properties Transactions Act.
